

(c) No, Sir. There is no such direction in the judgment of the Supreme Court.

### **Removal of LPG from VAT**

2892. SHRI DATTA MEGHE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the All India LPG Distributors Federation has threatened that if LPG was not spared from the imposition of VAT, they would stop supply of LPG throughout the country with effect from the 15th of April, 2005;

(b) if so, the details thereof; and

(c) the reaction of Government thereto and the steps taken by his Ministry to take up the matter with the Ministry of Finance?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MANI SHANKAR AIYAR): (a) to (c) The issue of removal of VAT on LPG was raised by All India LPG Distributors Federation (AILDF) with the Ministry of Petroleum and Natural Gas (MoP&NG). AILDF have been advised to take up the matter directly with the Empowered Committee of the State Finance Ministers/Ministry of Finance.

### **Production of petrol from vegetations**

2893. SHRI HARISH RAWAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether he is aware of the fact that a kind of vegetation is grown in the State of Uttaranchal which can be used in producing petrol and petroleum products;

(b) if so, whether a proposal for introduction of a plan in co-operation with State Government for encouraging the commercial production of such vegetation with financial help from ONGC will be considered by him; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MANI SHANKAR AIYAR): (a) Petroleum products, including petrol, and diesel,